

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: KARNATAKA JUDICIAL ACADEMY, BENGALURU – Nomination of Judicial Officers to participate in the South Zone Regional Conference on “Justice for Women” scheduled to be held on 08.08.2026 and 09.08.2026 at Karnataka Judicial Academy, Bengaluru – **Relief Arrangements – ORDERS – ISSUED.**

READ: 1. Letter dated 21.07.2026, from the Hon'ble Justice B.V.Nagarathna, Judge, Supreme Court of India, New Delhi.
2. High Court's Letter Roc.No.1704/SO/2026, dated 03.08.2026.

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ORDER ROC.NO.3843/2026-B.SPL., DATED:05.08.2026

The High Court is pleased to pass the following order:

The following Judicial officers mentioned in Column No.2, vide High Court's letter 2nd read above, are nominated to participate in the South Zone Regional Conference on “Justice for Women” scheduled to be held on 08.08.2026 and 09.08.2026 at Karnataka State Judicial Academy, Bengaluru.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. K.SAI RAMA DEVI, Sessions Judge, Hyderabad.	IV Additional Sessions Judge, Hyderabad-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.
2.	MS. M.ARCHANA KUMARI, Special Court in the cadre of Sessions Judges for trial and disposal of Protection of Children from Sexual Offences (POCSO Act) cases-cum-XII Additional Sessions Judge at Hyderabad.	Additional Sessions Judge for trial of Communal Offences-cum-VII Additional Sessions Judge, Hyderabad-cum-XXI Additional Chief Judge, City Civil Court, Hyderabad.
3.	SRI GUDAY BHASKAR RAO, Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Hyderabad.	IV Additional Sessions Judge, Hyderabad-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.

4.	SMT. J.KAVITHA, Judge, Family Court-cum-IV Additional District and Sessions Judge, Karimnagar.	Special Judge for trial of Special Police Establishment and Anti Corruption Bureau cases-cum-VI Additional District and Sessions Judge, Karimnagar.
5.	DR.G.V.MAHESH NATH Judge, Family Court-cum- IV Additional District and Sessions Judge, Khammam.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam.
6.	SRI M.SATISH KUMAR, Judge, Family Court-cum- IV Additional District and Sessions Judge, Sangareddy.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Sangareddy.
7.	SMT. KSHATRI USHA KIRAN, Judge, Family Court-cum-III Additional District and Sessions Judge, Nizamabad.	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Nizamabad.
8.	SMT. P.SRIVANI, Judge, Additional Family Court, Rangareddy District at L.B. Nagar.	IV Additional District and Sessions Judge-cum-IV Additional Sessions Judge, L.B.Nagar-Cum-I Additional Family Court, Ranga Reddy District at L.B.Nagar.
9.	SMT. G.BHANUMATHI, II Additional District and Sessions Judge-cum-I Additional Sessions Judge-cum-II Additional Family Court, Medchal-Malkajgiri District at Medchal	I Additional District and Sessions Judge-cum- Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda.
10.	SRI MANDA VENKATESARA RAO, III Additional District and Sessions Judge-cum-II Additional Sessions Judge-cum-Principal Family Court, Medchal-Malkajgiri District at Kukatpally.	Additional Judge, Family Court, Medchal-Malkajgiri District at Kukatpally.

11.	SMT. S.N.SREEDEVI, Additional Director, FAC Director, Telangana State Judicial Academy, Secunderabad.	Senior Faculty Member-I, Telangana State Judicial Academy, Secunderabad.
12.	SRI CH. PANCHAKSHARI, Member Secretary, Telangana State Legal Services Authority, Hyderabad.	Administrative Officer, Telangana State Legal Services Authority, Hyderabad

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers, who are nominated to participate in the said conference.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge/ Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said conference, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tg.tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the said conference at **Karnataka State Judicial Academy, Bengaluru**.
 2. The nominated officers are entitled for actual journey time.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad.
3. The Registrar General, High Court of Karnataka, Bengaluru.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
6. The Sessions Judge, Hyderabad.
7. The Principal District and Sessions Judges / District Treasury Officers :

1) Karimnagar	2) Khammam	3) Sangareddy
4) Nizamabad	5) Ranga Reddy District at L.B.Nagar	6) Medchal-Malkajgiri District at Kushaiguda

8. The Pay and Accounts Officer, Hyderabad.
9. The District Treasury Officer, Kongara Kalan Village, Rangareddy District
10. The District Treasury Officer, Medchal-Malkajgiri District at Shamirpet.

11. **THE SECTION OFFICERS :**

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| a) Special Officer Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P.Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |

High Court for the State of Telangana at Hyderabad.

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